

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 734  
TO BE ANSWERED ON 08.02.2024**

**COMPENSATION IN CASE OF DEATH/INJURY OF UNORGANISED  
CONSTRUCTION WORKERS**

**734. SHRI SANDEEP KUMAR PATHAK:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) the provisions of compensation by the Central Government in case of death/injury of unorganised construction workers during work;**
- (b) the State/UT-wise and year-wise list of number of accidents of unorganised construction workers during construction work with the number of deaths and injured, happened in the last five years and compensation provided by the Central Government; and**
- (c) a country-wise list of unorganised construction workers of the country who died/injured during work in other countries in the last five years along with the details of compensation provided to them by the State and Central Government, respectively?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a): The Central Government is committed to provide entitled benefits to the building and other construction workers. Compensation is provided to workers/families of the unorganized workers, employed in Building and Other Constructions works, as per the welfare schemes framed and administered by the Building and Other Construction Workers (BOCW) Welfare Board of the States/UTs, where the workers are registered as beneficiary.**

**The provisions of compensation in case of death/injury of unorganised construction workers are also dealt under the Employees Compensation Act, 1923 and the Employee State Insurance Act, 1948. The enforcement and implementation of employee compensation act lies with workmen compensation commissioner notified by respective state government and the ESI Act, 1948 implement by the Employees' State Insurance Corporation, which is under the administrative jurisdiction of Ministry of Labour and Employment.**

**Contd..2/-**

**(b): In Central Sphere, the number of accidents, injured, death and compensation provided to the BOC workers, State/UT-wise, for the last five (05) years are attached as Annexure-I.**

**(c): The Central Government maintains the data in respect of Indian workers, holding Emigration Check Required (ECR) passports and proceeding for overseas employment through e-Migrate portal to 18 ECR countries. In order to ensure welfare of these workers, Government has been effectively implementing Pravasi Bharatiya Bima Yojana (PBBY) as a mandatory insurance scheme. The PBBY scheme provides an insurance cover of 10 lakh in case of accidental death or permanent disability and other benefits, at a nominal insurance premium of INR. 275/- (for two years) or INR. 375/- (for three years). The coverage and benefits under the PBBY are as under:**

- I. Maximum sum for which insurance is made under the PBBY: INR 10 lakhs.**
- II. Hospitalization (medical expenses) covering injuries/sickness/ailment/diseases: INR.1,00,000/-(Rs.50,000/- per hospitalization) whether in India/third country or in the country of employment.**
- III. Repatriation covers for medically unfit: Actual one way economy class airfare upto nearest international airport in India.**
- IV. Cost of transportation of mortal remains to India in case of death abroad.**
- V. Family hospitalization in India: INR.50,000 per annum during policy period.**
- VI. Maternity: INR. 35,000 (normal delivery) or INR. 50,000 (Caesarean Section Operation);**
- VII. Attendant: Actual one way economy class air fare upto nearest international airport in India; and**
- VIII. Legal expenses: INR. 45,000.**

**As per the data available with the Ministry of External Affairs, year-wise number claims settled by the empanelled Insurance Companies under PBBY including claims in respect of unorganized construction workers is given in the table below:**

<b>Sr. No.</b>	<b>Financial Year</b>	<b>Number of claims settled</b>
<b>1.</b>	<b>2019-20</b>	<b>37</b>
<b>2.</b>	<b>2020-21</b>	<b>38</b>
<b>3.</b>	<b>2021-22</b>	<b>54</b>
<b>4.</b>	<b>2022-23</b>	<b>26</b>
<b>5.</b>	<b>2023-24 (Till December 2023)</b>	<b>16</b>

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**ANNEXURE REFERRED TO IN REPLY TO PART (b) OF RAJYA SABHA UNSTARRED QUESTION NO.734 FOR 08.02.2024 RAISED BY SHRI SANDEEP KUMAR PATHAK, HON'BLE MP (RS) REGARDING COMPENSATION IN CASE OF DEATH/INJURY OF UNORGANISED CONSTRUCTION WORKERS**

<b>Number of accidents, injured, death and compensation provided to the BOC workers, State/UT-wise</b>					
<b>S. No.</b>	<b>Name of the States</b>	<b>2019-20</b>			
		<b>No. of Accidents</b>	<b>Injured</b>	<b>Died</b>	<b>Compensation (in Rs.)</b>
1	Gujarat	9	0	9	6763341
2	Rajasthan	5	7	5	2563798
3	West Bengal	1	1	1	1394580
4	Karnataka	2	0	2	2800000
5	Odisha	0	0	0	0
6	Himachal Pradesh	0	0	0	0
7	Punjab	1	0	1	900000
8	Haryana	0	0	0	0
9	Jammu & Kashmir	0	0	0	0
10	Chandigarh	0	0	0	0
11	Kerala	2	1	1	667280
12	Tamil Nadu	8	3	7	5054249
13	Uttarakhand	1	0	1	0
14	Jharkhand	0	0	0	0
15	Assam, Meghalaya & Mizoram	0	0	0	0
16	Andhra Pradesh	0	0	0	0
17	Telangana	2	10	0	0
18	Madhya Pradesh	2	0	2	1736200
19	Uttarpradesh	2	16	2	0
20	Maharashtra	3	0	3	3486145
21	Delhi	8	12	4	4239024
22	Bihar	3	0	3	1798880
23	Chhattisgarh	6	3	3	3804400
<b>TOTAL</b>		<b>55</b>	<b>53</b>	<b>44</b>	<b>35207897</b>

**\*Note: Data as received from Office of Chief Labour Commissioner, Ministry of Labour & Employment, Government of India.**

<b>Number of accidents, injured, death and compensation provided to the BOC workers, State/UT-wise</b>					
<b>S. No.</b>	<b>Name of the States</b>	<b>2020-21</b>			
		<b>No. of Accidents</b>	<b>Injured</b>	<b>Died</b>	<b>Compensation (in Rs.)</b>
1	Gujarat	2	0	2	873880/- and 2211/- pension under ESIC Act
2	Rajasthan	3	0	3	352226
3	West Bengal	1	7	4	6623032
4	Karnataka	2	0	2	1802000
5	Odisha	0	0	0	0
6	Himachal Pradesh	5	0	5	3973050
7	Punjab	1	0	1	1593425
8	Haryana	1	0	1	500000
9	Jammu & Kashmir	0	0	0	0
10	Chandigarh	0	0	0	0
11	Kerala	3	1	2	1409160
12	Tamil Nadu	4	NIL	4	3917175
13	Uttarakhand	2	3	3	3881975
14	Jharkhand	0	0	0	0
15	Assam, Meghalaya & Mizoram	0	0	0	0
16	Andhra Pradesh	0	0	0	0
17	Telangana	4	4	0	0
18	Madhya Pradesh	0	0	0	0
19	Uttarpradesh	7	0	6	0
20	Maharashtra	6	0	6	3083500
21	Delhi	5	4	5	7108970
22	Bihar	3	0	3	4723776
23	Chhattisgarh	4	2	2	2980850
<b>TOTAL</b>		<b>53</b>	<b>21</b>	<b>49</b>	<b>44993059</b>

**\*Note: Data as received from Office of Chief Labour Commissioner, Ministry of Labour & Employment, Government of India.**

<b>Number of accidents, injured, death and compensation provided to the BOC workers, State/UT-wise</b>					
<b>S. No.</b>	<b>Name of the States</b>	<b>2021-22</b>			
		<b>No. of Accidents</b>	<b>Injured</b>	<b>Died</b>	<b>Compensation (in Rs.)</b>
1	Gujarat	9	5	5	11050834
2	Rajasthan	0	0	0	0
3	West Bengal	2	41	6	8350000 paid in 5 cases and remaining one case 1000000 as compensation, 50000 for funeral expenses paid
4	Karnataka	3	0	3	3481000
5	Odisha	0	0	0	0
6	Himachal Pradesh	2	0	4	958181
7	Punjab	0	.	0	0
8	Haryana	0	0	0	0
9	Jammu & Kashmir	0	0	0	0
10	Chandigarh	0	0	0	0
11	Kerala	2	0	4	1465000
12	Tamil Nadu	2	0	1	1638525
13	Uttarakhand	4	172 (Natural calamity due to breakage/burst of glacier at NTPC, Joshimath)	3	5707575
14	Jharkhand	5	0	5	6437850
15	Assam, Meghalaya & Mizoram	2	0	2	4121485
16	Andhra Pradesh	0	0	0	0
17	Telangana	1	1	0	0
18	Madhya Pradesh	0	0	0	0
19	Uttarpradesh	10	0	5	5987837
20	Maharashtra	9	16	14	2019000
21	Delhi	5	9	3	6522802
22	Bihar	9	1	9	10441099
23	Chhattisgarh	5	5	7	4800000
<b>TOTAL</b>		<b>69</b>	<b>250</b>	<b>71</b>	<b>73981188</b>

**\*Note: Data as received from Office of Chief Labour Commissioner, Ministry of Labour & Employment, Government of India.**

<b>Number of accidents, injured, death and compensation provided to the BOC workers, State/UT-wise</b>					
<b>S. No.</b>	<b>Name of the States</b>	<b>2022-23</b>			
		<b>No. of Accidents</b>	<b>Injured</b>	<b>Died</b>	<b>Compensation (in Rs.)</b>
1	Gujarat	2	0	2	3651778
2	Rajasthan	4	0	4	6269100
3	West Bengal	2	2	4	In two cases claim application submitted under MV Act 1988 funeral benefits of Rs. 25000 provided as per statute ex-gratia paid Rs 14000 in each case and in other two cases paid 720000
4	Karnataka	3	0	3	3133000
5	Odisha	5	0	12	1000000
6	Himachal Pradesh	0	0	0	0
7	Punjab	0	0	0	0
8	Haryana	0	0	0	0
9	Jammu & Kashmir	4	0	4	1400000
10	Chandigarh	0	0	0	0
11	Kerala	1	0	1	750000
12	Tamil Nadu	1	0	1	30000
13	Uttarakhand	9	6	3	6466760
14	Jharkhand	5	3	5	7032967
15	Assam, Meghalaya & Mizoram	8	0	20	19341380
16	Andhra Pradesh	5	0	6	9897875
17	Telangana	1	0	1	3100000
18	Madhya Pradesh	6	4	6	9489294
19	Uttarpradesh	6	0	6	4997140
20	Maharashtra	6	1	5	1983653
21	Delhi	4	3	9	3959082
22	Bihar	8	0	6	12931611
23	Chhattisgarh	1	1	0	16200
<b>TOTAL</b>		<b>81</b>	<b>20</b>	<b>98</b>	<b>96197840</b>

**\*Note: Data as received from Office of Chief Labour Commissioner, Ministry of Labour & Employment, Government of India.**

<b>Number of accidents, injured, death and compensation provided to the BOC workers, State/UT-wise</b>					
<b>S. No</b>	<b>Name of the States</b>	<b>2023-24</b>			
		<b>No. of Accidents</b>	<b>Injured</b>	<b>Died</b>	<b>Compensation (in Rs.)</b>
1	Gujarat	10	8	2	4508899
2	Rajasthan	1	0	1	1659840
3	West Bengal	0	0	0	0
4	Karnataka	3	0	3	Rs. 805000. The case is pending under the Employee Compensation Act, 1923
5	Odisha	6	0	6	4580350
6	Himachal Pradesh	0	0	0	0
7	Punjab	0	0	0	0
8	Haryana	1	0	1	75000
9	Jammu & Kashmir	4	0	12	14500000
10	Chandigarh	0	0	0	0
11	Kerala	2	0	2	2039600
12	Tamil Nadu	3	4	4	5843175
13	Uttarakhand	1	1	9	2000000/- paid by employer to each worker and 5000000/- paid to each worker by Court Receiver of the Project
14	Jharkhand	8	0	8	5475000
15	Assam, Meghalaya & Mizoram	5	3	26	13830000
16	Andhra Pradesh	2	0	3	2676825
17	Telangana	1	0	1	1512450
18	Madhya Pradesh	2	0	2	1569450
19	Uttarpradesh	2	0	2	164500
20	Maharashtra	7	0	7	3702845
21	Delhi	2	0	3	4674887
22	Bihar	7	0	7	4344365
23	Chhattisgarh	4	2	2	3105675
<b>TOTAL</b>		<b>71</b>	<b>18</b>	<b>101</b>	<b>138067861</b>

**\*Note: Data as received from Office of Chief Labour Commissioner, Ministry of Labour & Employment, Government of India.**

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